<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 122 OF 2017 & IA NOS. 201 & 203 of 2017

Dated: 16th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Dakshini Haryana Bijli Vitran Nigam Ltd. Vs.			Appellant(s)
Haryana Electricity Regulatory Commission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Raheel Kohli	
Counsel for the Respondent(s)	:	Ms. Shikha Ohri for R	2-2

<u>ORDER</u>

Learned counsel for Respondent No.2 states that she wants to file reply opposing the maintainability of this appeal. She may file the same on or before 31.05.2017 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 15.06.2017 after serving copy on the other side.

List the matter on 04.07.2017.

(I. J. Kapoor) Technical Member Ts/kt (Justice Ranjana P. Desai) Chairperson